



Speed Post

No. 1/7/2011- VS -CRS

भारत सरकार/

GOVERNMENT OF INDIA

गृह मंत्रालय/

MINISTRY OF HOME AFFAIRS

भारत के महारजिस्ट्रार का कार्यालय

OFFICE OF THE REGISTRAR GENERAL, INDIA

जीवनांक प्रभाग, नागरिक पंजीयन योजना, 2-ए, मानसिंह रोड, नई दिल्ली - 110011

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Dated: 31-01-2018

CIRCULAR

To

All Chief Registrar of Births & Deaths

Subject: Clarification on making/ changing entries in birth record of Children taken on adoption through institutions - adoption agencies.

Sir,

Please refer this office letter of even number dated 12th March, 2012 and 25th August, 2014 vide which instructions were issued regarding registration procedure on making/ changing entries in birth record of children taken on adoption. These instructions were issued taken into consideration the 2011 guidelines of Central Adoption Resource Authority (CARA) under which submission of adoption deed and adoption order (both) were made mandatory for registration of birth and issue of birth certificate of children taken on adoption.

2. You may be aware that through the aforesaid directions, adoption order and adoption deed both were made mandatory for registration of birth of adopted children whether through adoption agencies (institutional) or non-institutional adoptions. Later on during 2015, a clarification was issued by this office on 15th May, 2015 through which the system of production of adoption order of a court in case of non-institutional adoptions has been discontinued in the light of the provisions of 'Hindu Adoption and Maintenance (HAMA) Act, 1956 and registered adoption deed has been made mandatory for such registration".



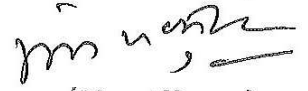
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"Ensure Registration of Every Birth and Death"

3. Now in respect of adoptions made through institutions i.e. adoption agencies, the Ministry of Women & Child Development has revised its guidelines and notified the same in Gazette Notification dated 04-01-2017 as '**Adoption Regulations 2017**' wherein removes the clause of production of adoption deed for institutional adoptions and mentioned at section 36 of the new notification that production of adoption order of the Court is sufficient for registration of birth of child adopted through adoption agencies.

4. In order to address the difficulties in producing the adoption deed by general public in case of adoption through institutions (adoption agencies), the matter has been reviewed and accordingly, it has been decided not to insist the public for production of adoption deed for registration of birth of adopted child and register the birth event or make necessary correction/change on the basis of adoption order of the court and issue the birth certificate of the adopted child.

5. In view of the above facts, you are requested to direct the aforesaid contents to the concerned registration authorities in the State and direct them to issue the birth certificate of adopted children on priority basis with the name of adoptive parents as parents. This office may be appraised about the action taken in this regard.

Yours faithfully



(Manoj Kumar)

Deputy Registrar General (CRS)



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